CENTRAL ADMINISTRATIVE TRIBUNAL CHENNAI BENCH

OA.No.954/2019

Dated Monday, the 22nd day of July, 2019 PRESENT

Hon'ble Mr.P.Madhavan, Judicial Member

&

Hon'ble Mr.T.Jacob, Administrative Member

Smt.T.Angalammai,

No.3/90, Yadavapuram,

Thethakudi South Post,

Vedaraniam (TK),

Nagapattinam District

... Applicant

By Advocate M/s S.Anbalagan

Vs

1.The Post Master General,

Central Region 2nd Floor,

Head Post Office complex,

Tiruchirapalli.

2. The Superintendent of Post Offices,

Divisional Office, Pattukottai.

3. The Postmaster, Head Post Office,

Tiruturaipundi, Tiruvarur District.

4. The Personnel Manager,

Personal Branch, Divisional Office,

Southern Railway, Tiruchirapalli.

... Respondents

By Advocate Mr.Su.Srinivasan

(Order: Pronounced by Hon'ble Mr.P.Madhavan, Member(J))

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following reliefs:

- "(a)Direct the respondents to pay the family pension to the applicant with arrears, from the last drawn date (payment of pension or family pension) as per the entry made in the PPO No.0607103911 and continue payment of family pension to the applicant.
- (b)Direct the respondents to pay costs, unduly caused by their inaction and act of procrastination without settling the cause of action all these years.
- (c)And pass any other order/orders as this Hon'ble Tribunal may deem fit and just in the circumstances of the case and thus render justice."
- 2. Mr.Su.Srinivasan, SCGSC takes notice on behalf of the respondents.
- 3. When the matter came up for hearing, learned counsel for the applicant would submit that her representation dated 26.12.2018 given to the competent authority is pending as Annexure A-13 and no order is passed till now. She will be satisfied if the representation is considered and orders are passed.
- 4. In view of the limited submission, the competent authority is directed to consider the applicant's representation dated

26.12.2018 and pass a speaking order within a period of six months from the date of receipt of a copy of this order.

5. The OA is disposed of at the admission stage.

(T.JACOB)
MEMBER (A)

22.07.2019

(P.MADHAVAN) MEMBER (J)

M.T.